

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 214 of 2019
&
IA No. 738 of 2019

Dated: 6th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s. Dalmia Cement (Bharat) Limited **Appellant(s)**
Versus
Tamil Nadu Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. S. Vallinayagam
Mr. Geet Ahuja for R-2

Ms. Swapna Seshadri for R-15

ORDER

Vakalatnama/reply of the Respondents shall be filed within four weeks' time i.e. on or before 03.09.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within two weeks' time i.e. on or before 18.09.2019 with advance copy to the other side.

List the matter on **26.09.2019**. Interim order, if any, shall continue till next date of hearing.

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/mkj

